

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of September, 2019 (23.9.2019 to 27.9.2019)

| Date, Day & Time | S. No. | Petition No. | Petitioner | Subject in Brief |
|--|---------------|---------------------|-------------------|--|
| 24.9.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions | 1. | 206/MP/2019 | PSPCL | Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered by PGCIL under POC charges for the ISTS lines operated and maintained by BBMB.(On admission) |
| | 2. | 207/MP/2019 | REMCL | Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Section 66 of the Electricity Act, 2003 and Regulations 26(i)(a), 63 & 64 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for grant of proprietary membership of Power Exchanges to M/s. Railways Energy Management Company Limited for transactions involving Indian Railways.(On admission) |
| | 3. | 194/MP/2019 | PACL | Petition under section 66 and 79 of The Electricity Act 2003 read with Regulations 14 and 15 of CERC (Terms and Conditions for Recognition and Issuance of Renewable energy certificate for renewable energy generation) Regulations, 2010 for directions to the Respondents, National Load Despatch Centre and Madhya Pradesh Urja Vikas Nigam Ltd. State Nodal Agency for revalidation of accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs (On admission) . |
| | 4. | 269/MP/2019 | CTU | Petition for Grant of Regulatory Approval for execution of the Transmission Scheme for Solar Energy Zones (SEZs) in Rajasthan under Phase-II. |
| | 5. | 210/MP/2017 | KTL | Petition for revision of Tariff for events occurring after the Bid Due Date |
| | 6. | 135/MP/2018 | KTL | Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgi Transmission Limited |
| | 7. | 269/MP/2017 | KWPCL | Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events(On admission) |
| | 8. | 70/MP/2018 | GBL | Petition for a direction to the Respondent to refund the Back Up Supply Charges collected from the Petitioner, during the course of grant of Inter State Open Access to the Petitioner, contravening and violating Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2008. |
| | 9. | 1/MP/2012 | SSL | Petition for levy of UI charges in Violation of Central Electricity Regulatory Commission (Unscheduled Interchange Charges and Related Matters) Regulations, 2009 and back supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for an Inter State Open access transaction (Received by way of remand form APTEL) . |
| | 10. | 124/MP/2012 | FTL | Petition for illegal levy of UI charges and back up energy supply charges under Inter State Open access in violation of Central Electricity Regulatory Commissions Regulations. (Received by way of remand form APTEL) . |
| | 11. | 10/MP/2014 | SSL | Petition for refund of the Back- up supply Charges collected from the petitioner, during the course of grant of Inter State open access to the Petitioner, by contravening and violating CERC (Open access in Inter-State transmission) Regulations, 2008. (Received by way of remand form APTEL) . |
| | 12. | 82/MP/2013 | DMPL | Petition for levy of Back up supply charges and withholding of UI Charges during the grant of Inter State Open Access. (Received by way of remand form APTEL) . |

| | | | | |
|--|-----|---|--------|---|
| | 13. | 91/MP/2018 alongwith IA/68/72/2018 | KSKMPL | Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of the monthly energy bills of the Petitioner by the Respondents. |
| | 14. | 98/MP/2018 | OPTCL | Petition for request for Extension of Cut-off Date for Project due to delay in civil works of plant township. |
| | 15. | 245/MP/2018 | OPTCL | Petition for Extension of Relaxation in NAPAF Norms |
| | 16. | 100/MP/2018 | MEIL | Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking indulgence of the Commission to direct NTPC Vidyut Vyapar Nigam Limited to comply with the Order dated 11.10.2017 in Petition No. 16/MP/2014 by computing the delay suffered by the Generation Project due to force majeure eventualities and revise the Schedule Commercial Operation Date for the Generation Project. |
| | 17. | 114/MP/2018 | TPDDL | Petition under Sections 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with the relevant provisions of the IEGC, 2010 for the implementation of order of the Commission in Proceeding No. L-1/219/2017/CERC dated 5.5.2017 and for seeking issuance of consequential directions to the Respondents for complying with the detailed operating procedure qua reserve shut down of the Unit(s) of the 2 x 660 MW Mahatma Gandhi Thermal Power Plant at Matenhali, Dist. Jhajjar, Haryana. |
| | 18. | 50/MP/2019 | BCML | Petition seeking condonation of delay in applying for issuance of Renewable Energy Certificates against eligible quantum of renewable energy injected into the grid; and consequently for issuance of the certificates by the Respondent. |
| | 19. | 112/MP/2019 alongwith 55/I.A./2019 | TWEPL | Petition for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and grant / issue the RECs (Interlocutory application for amendments of the Petition) |
| 27.9.2019 Friday At 10.30 A.M. Miscellaneous Petitions | 1. | 209/MP/2019 | SEIL | Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 10.1 of the Power Purchase Agreement dated 1.4.2013, for the approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period. (On admission) |
| | 2. | 210/MP/2019 | SEIL | Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 and Article 34.1 of the Power Supply Agreement dated 18.2.2016, for approval and consequent relief sought by the Petitioner due to a 'Change in Law' event viz. the introduction of new environmental norms by way of the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015, impacting the revenues and costs of the Petitioner during the operating period. (On admission) |
| | 3. | 212/MP/2019 | SEIL | Petition under Section 79 of the Electricity Act, 2003 read with Power Supply Agreement dated 18.2.2016 executed between Sembcorp Energy India Limited and the Discoms for release of amounts arbitrarily and wrongfully withheld by Respondents from fuel charges legally payable to Sembcorp Energy India Limited(On admission) |
| | 4. | 211/MP2019 | RS2PL | Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.6.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST Laws(On admission) |
| | 5. | I.A.No.78/2019 in Petition No.308/MP/2019 | KTLL | Interlocutory application seeking interim relief in Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking an extension in the Scheduled Commercial Operation Date along with compensatory and declaratory relief under the Transmission Services Agreement dated 14.3.2016 on account of 'Force Majeure' and 'Change in Law' events. |

| | | | |
|-----|---|---------|--|
| 6. | 309/MP/2019 | NTPC | Petition Seeking Commission permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Darlipalli STPS (2X800 MW), beyond the period of six months from the date of its first synchronization, i.e., beyond 03.10.2019 |
| 7. | 153/MP/2018 | MSETCL | Petition under Section 79 to adjudicate dispute between the petitioner and the respondent as per bulk agreement dated 6.9.2011. |
| 8. | 154/MP/2018 | MSETCL | Petition under Section 79 to adjudicate dispute between Petitioner and Respondent in accordance to BPT agreement dated 21.11.2011 |
| 9. | 186/MP/2018 | KSKMPL | Petition under Section 79 (1)(B), 79(1)(F) and other applicable provisions of the Electricity Act, 2003 for issuing directions to the Respondents to refund the amounts deducted on various heads contrary against the terms and conditions of the Power Purchase Agreement dated 31.7.2012 between the Petitioner and Respondent. |
| 10. | 202/MP/2018 along with IA/69/2019 | LAPL | Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.06.2018 issued by Respondent No. 1(Interlocutory application seeking amendment of the Petition) |
| 11. | 229/MP/2018 | PDPL | Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003. |
| 12. | 291/MP/2018 | WCR | Petition under Section 79(1)(c) and 79(1)(h) of Electricity Act 2003 and CERC Open Access Regulations 2008 and CERC Inter-State Transmission Regulation 2009, for Deviation Settlement Account |
| 13. | 313/MP/2018 | GRIDCO. | Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and for re-determination of Slab Rates for the period January 2016 to March 2016 i.e., Quarter Q4 of F.Y.2015-16 determined vide order dated 12.3.2016. |
| 14. | 328/MP/2018 | NHPC | Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2017-18 in respect of Sewa-II Power Station. |
| 15. | 329/MP/2018 | NHPC | Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Dhauliganga Power Station. |
| 16. | 330/MP/2018 | NHPC | Petition for recovery of shortfall in energy charges due to reasons beyond control of Teesta Low Dam-III Power Station and recovery of shortfall in capacity charge under Regulation-54&55 due to agitation by GJMM in FY 2017-18. |
| 17. | 348/MP/2018 | NHPC | Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2016-17 in respect of Chamera-II Power Station. |
| 18. | 369/MP/2018 | NHPC | Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2016-17 in respect of Bairasiul Power Station. |
| 19. | 280/MP/2019 (Ref.in W.P.No. 17044/2015) | ECL | Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others |
| 20. | 106/MP/2019 | PTCUL | Petition seeking issuance of appropriate directions to the generators, which are impleaded herein as Respondents, to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as Deemed Inter State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements) with the Petitioner and the Central Transmission Utility (CTU). |
| 21. | 215/AT/2019 | SECI | Petition for adoption of tariff for the purchase of 1200 MW Solar Power from Solar Energy Corporation of India Limited. |

By Order of the Commission

Sd/
(T.D.Pant)
Dy.Chief (Legal)
26.9.2019